CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

MISCELLANEOUS APPLICATION NO.170/00434/2018

IN

REVIEW APPLICATION NO.170/00034/2017

IN

ORIGINAL APPLICATION NO.170/00960-00963/2014

DATED THIS THE 26TH DAY OF SEPTEMBER, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

1. Indian Railway Loco Running Organisation (R) Through the Divisional Secretary,
Bangalore Division,
Secretary,
Ashuthosh Srivastava
S/o. N.L. Srivastava
Aged about 44 years,
Working as Loco Pilot (Passenger)
Yeshwanthpur,
Bangalore

2. Sri. D. Rajkumar S/o. C. Dharman Aged about 44 years, Loco Pilot (Passenger) Working under Chief Crew Controller South Western Railway Bangalore

3. Sri. P.S. Kochumohammed, S/o. V.M. Sayed Mohammed Aged about 51 years Working as Loco Pilot (Mail) Working under Chief Crew Controller South Western Railway Bangalore

4. Abraham Koshy S/o. V.V. Koshy Aged about 46 years Working as Loco Pilot (Mail) 2

Working under Chief Controller South Western Railway Bangalore

...Applicants in MA/Respondents in RA

(By Advocate Shri Izzhar Ahmed)

v/s.

- Chairman,
 Railway Board,
 Railway Bhavan,
 New Delhi 110 001.
- General Manager (Personnel), Head Quarter Office Gadag Road, South Western Railway, Hubli – 580 020
- Divisional Personnel Officer, Bangalore Division, South Western Railway, Bangalore – 560 023.

...Respondents in MA/Applicants in RA

(By Shri N. Amaresh, Railway Standing Counsel)

ORDER (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Shri N. Amaresh, learned counsel for the Railways, concedes that there is a mistake. The word 'rest' should be used instead of 'duty' in the order dated 01.08.2018 in RA No.170/00034/2017. Registry to issue corrected order to both sides.

2. MA for correction of the order in RA is allowed. No order as to costs.

(DINESH SHARMA) MEMBER (A) (DR.K.B.SURESH) MEMBER (J)

/ksk/

Annexures referred to by the applicants in MA No. 170/00434/2018

Annexure-MA1: Copy of order dated 09.06.2015 in O.A. No. 960/2014

Annexure-MA2: Copy of the resolution dated 10.09.2018

Annexure-MA3: Copy of order dated 01.08.2018 in RA No. 34/2017

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